

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4888/2014

SHIMLA

Petitioner(s)

VERSUS

MANGEY RAM & ORS

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T.)

Date : 05/02/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Neha Verma,Adv.
 Mr. Deeptakirti Verma,Adv.

For Respondent(s) Ms. Vibhu Tiwari,Adv.
 Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Await the return of the service of notice already issued to the respondent Nos. 1 and 2 under registered cover. The learned counsel for the petitioner seeks and is given four weeks' time, as last chance for filing the affidavit in proof of dasti service of notice already issued to the respondents.

List again on 15.4.2015.

(M K HANJURA)
Registrar